

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for legal aid to workers in matters arising out of their employment in factories."

*The motion was adopted.*

SHRI SARDAR AMJAD ALI : I introduce the Bill.

#### PREVENTION OF LOTTERIES BILL\*

SHRI KAMALNAYAN BAJAJ (Wardha) : I beg to move for leave to introduce a Bill to provide for the prevention of State and Central lotteries.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the prevention of State and Central lotteries."

*The motion was adopted.*

SHRI KAMALNAYAN BAJAJ : I introduce the Bill.

MR. CHAIRMAN : Shri Nath Pai. Absent.

15.04 hrs.

#### CONSTITUTION (AMENDMENT) BILL\*

(AMENDMENT OF ARTICLES 58 AND 157)

श्री शिव चन्द्र भा (मधुवनी) : मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce

a Bill further to amend the Constitution of India."

*The motion was adopted.*

श्री शिव चन्द्र भा : मैं विधेयक पेश करता हूँ ।

15.05 hrs.

#### CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL\*

(AMENDMENT OF SECTION 4 AND ADDITION OF NEW SECTION 566)

श्री जार्ज फरनेन्डीज (बम्बई दक्षिण) : मैं प्रस्ताव करता हूँ कि दण्ड प्रक्रिया संहिता, 1898 का और संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

*The motion was adopted.*

श्री जार्ज फरनेन्डीज : मैं विधेयक पेश करता हूँ ।

MR. CHAIRMAN : Now we will take up Acharya Kripalani's Bill.

SHRI NATH PAI (Rajapur) : I am sorry. Will you permit me to introduce my Bills ?

MR. CHAIRMAN : All right.

15.06 hrs.

#### CONSTITUTION (AMENDMENT) BILL\*

(AMENDMENT OF ARTICLE 145)

SHRI NATH PAI (Rajapur) : I beg

\*Published in the Gazette of India Extraordinary, Part II, Section 2, dated 27-11-1970.

[Shri Nath Pai]

to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI NATH PAI : I introduce the Bill.

CONSTITUTION (AMENDMENT)  
BILL\*

(AMENDMENT OF ARTICLE 356)

SHRI NATH PAI (Rajapur) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI NATH PAI : I introduce the Bill.

15.07 hrs.

PRESIDENTIAL AND VICE-PRESIDENTIAL ELECTIONS (AMENDMENT) BILL\*

(AMENDMENT OF SECTION 5)

SHRI NATH PAI (Rajapur) : I beg to move for leave to introduce a Bill to amend the Presidential and Vice-Presidential Elections Act, 1952.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to amend the Presidential and Vice-Presidential Elections Act, 1952."

*The motion was adopted.*

SHRI NATH PAI : I introduce the Bill.

SHRI S. M. BANERJEE (Kanpur) : Sir, last time, perhaps when you were in the Chair, a Bill introduced by Mr. Bhogendra Jha for the abolition of the Bihar Legislative Council was referred back to the committee for categorisation as "A". Unfortunately it was not done.

MR. CHAIRMAN : This is not the stage to raise it.

SHRI S. M. BANERJEE : I want to know whether it will lapse or not.

MR. CHAIRMAN : When it comes up for consideration, then you can raise it. On that day, it was raised by Mr. Limaye and it was sent back to the Committee on Private Members' Bills and Resolutions. Now again it has come in today's agenda. Once a decision of any committee comes before the House, there should not be any question about it. This has already been adopted. So, I do not allow it.

श्री भोगेन्द्र झा (जय नगर) : इसमें एक बहुत महत्व सवाल है।

सभापति महोदय : आप इसको मत उठाइये। मैंने इसको भ्रोवररूल कर दिया है।

श्री भोगेन्द्र झा : आप सुन लीजिए।

सभापति महोदय : अब सुनने की क्या जरूरत है ? मैंने डिस्मिशन दे दिया है।

श्री भोगेन्द्र झा : यहाँ स्पीकर महोदय ने भी कहा था कि विधि मंत्री उस पर अपनी राय दें। तीन अप्रैल को बिहार प्रसेम्बली ने अपनी राय दी लेकिन सरकार की तरफ से कोई विधेयक नहीं आ रहा है।

सभापति महोदय : मधु लिमये जी ने इसको उठाया था और उसके बाद यह वहाँ पर